

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 201
(IB)-1742(ND)2019
IA-3892/2021

IN THE MATTER OF:
M/s. Om Logistics Ltd.

... **Applicant/Petitioner**

Versus

M/s. Ryder India Pvt. Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 29.11.2022

CORAM:

SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. Aditya Gauri, Mr. Amar Vivek, Mr. Abhinav Tyagi, Advs.
For the Ex-IRP : Mr. Bikram Singh Gusain
For the IBBI : Ms. Nidhi Khanna, Adv. in IA 3892/2021.

ORDER

IA-3892/2021: Ld. Counsel appearing for the IBBI submits that they have prepared a Report in the matter recommending fee of Rs. 2,65,000/- to the Ex-IRP. However, she seeks time to file the report within one week.

Let the Report be uploaded/filed by the IBBI on the DMS within one week with a copy to the IRP. Let copy of the Report be also given to the Corporate Debtor for needful compliance, in the meantime.

List the matter on 16.12.2022.

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(L.N. GUPTA)
MEMBER (T)

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(BACHU VENKAT BALARAM DAS)
MEMBER (J)